

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No. 764/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.06.2020**

Name of the Company: Do Well Moulds  
V/s  
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER  
(through video conferencing)**

None appeared on behalf of the Corporate Debtor.

Learned Lawyer Mr. Harjot Singh Kassowal is present for the Petitioner and submitted that till date Corporate Debtor has not filed his reply even after giving several opportunities. Hence, right to file reply is closed as the matter is pending since long.

Petitioner is directed to inform the date of hearing to the Corporate Debtor.

List the matter on 29.06.2020.

*Manorama*  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 10th day of June, 2020